

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.461/98

Tuesday the 24th day of March 1998.

CORAM

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

P. Murugesan
S/o R Perumal Aasary
C&W Khalasi under CWS Southern Railway
Erode, Door No. 43, Arumikkara St.,
Kollampalaiyam, Erode-2. ...Applicant.

(By advocate Mr B.Gopakumar)

Versus

1. Union of India represented by
the General Manager
Southern Railway
Madras-3
2. The Divisional Railway Manager
Southern Railway
Palghat.
3. The Chief Medical Supdt.
Southern Railway, Palghat. ...Respondents

(By advocate Mr PA Mohammed)

The application having been heard on 24th March 1998,
the Tribunal on the day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicant while working as C&W Khalasi was taken seriously ill w.e.f. 22.12.94 and is under continuous treatment thereafter. He has now been adjudged unfit for all classes of employment. However, the condition prevailing is that he is not getting anything by way of pay and allowances or pension. The applicant made repeated representations for settlement of his claim for granting him invalid pension. His representations at Annexure A3 & A4 have not yet been disposed of. Under these circumstances, the applicant has filed this application for a direction to respondents 2 & 3 to consider his representation and dispose of the same in accordance with law.

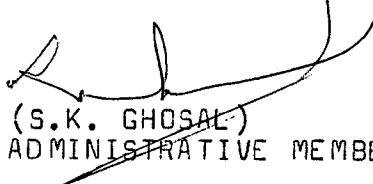
2. When the application came up for hearing today, learned counsel for the respondents stated that the applicant has not made any clear representation giving all relevant particulars to the competent authority to apply his mind and pass orders. He further submits that if the applicant now makes a comprehensive representation giving all details to the second respondent, the second respondent would consider the same in accordance with law within the time stipulated by the Tribunal. Learned counsel for the applicant submits that the applicant would be satisfied if such a direction is given.

3. In the result, we permit the applicant to make a consolidated representation to the second respondent within two weeks from today and direct the second respondent that if such a representation is received, the same shall be considered by him in accordance with rules and instructions on the subject and give a speaking order to the applicant within one month from the date receipt of the representation.

The OA stands disposed of.

No order as to costs.

Dated the 24th March 1998.


(S.K. GHOSAL)
ADMINISTRATIVE MEMBER


(A.V. HARIDASAN)
VICE CHAIRMAN

aa.

LIST OF ANNEXURES

1. Annexure A3: Representation dated 4.10.1997 submitted by the applicant before the third respondent.
2. Annexure A4: Representation dated 30.11.1997 submitted by the applicant before the second respondent.

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